

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
CITY TILES LIMITED**

1.	NAME OF CORPORATE DEBTOR	City Tiles Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	20 th August, 2002
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC-Ahmedabad
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U26941GJ2002PLC041142
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	At & Post- Dalpur, Ceramic City, Katwad Road, Ta-Prantij, Gujarat- 383120
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	*2 nd July, 2020
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	*2 nd July, 2020 (Order received on 6 th July, 2020)
8.	NAME AND REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Ravi Kapoor Reg. No.: IBBI/IPA-002/IP-N00121/2017-18/10290
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: ravi@ravics.com
10.	ADDRESS AND E-MAIL ID TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: ipcacitytiles@ravics.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	6 th August, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the City Tiles Limited on 2nd July, 2020 (copy received on 6th July, 2020), under section 33 of the Code.

The stakeholders of City Tiles Limited are hereby called upon to submit a proof of their claims, on or before 6th August, 2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

* 270 days for Corporate Insolvency Resolution Process (Including 90 day's extension for CIRP) got over on 16th January, 2020. However, on 2nd July, 2020, Hon'ble NCLT, Ahmedabad Bench, passed an order for liquidation and hence date of closure of Insolvency Resolution Process is considered as 2nd July, 2020.

Place: Ahmedabad
Date: 07.07.2020


Ravi Kapoor
Liquidator
IBBI/IPA-002/IP-N00121/2017-18/10290